

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 2
(IB)-591(ND)2020
IA-468/ND/2020**

IN THE MATTER OF:

RedhexIt Solutions Pvt. Ltd. ... Applicant/Petitioner

Vs

Greenline Builders Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 03.02.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-468/ND/2020:

Application filed under Section 22(2)(3) for change of IRP to RP. Learned Counsel for the Resolution Professional states that CoC in its 1st meeting held on 15.01.2021, as Agenda Item No. 6 deliberated the issue of changing of IRP and appointing new Resolution Professional. The IRP Mr. Damodar Prasad Gupta is resolved to be replaced by Mr. Mohd. Nazim Khan as RP. The said Resolution was passed with 100% voting. The copy of Resolution and voting result is annexed herewith. The consent in Form-AA of Mr. Mohd. Nazim Khan he is also annexed along with the Certificate of Registration of Resolution Professional. Considering the submissions made and documents on record, we allow the application. Thereby order that Mr. Mohd. Nazim

Khan be and is hereby appointed as Resolution Professional of the Corporate Debtor.

Application is **allowed and disposed** of in terms of above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

UPASANA

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)